

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 217  
IB-283/ND/2020

**IN THE MATTER OF:**

**M/s. Kapila Colours Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Samtex Desing Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 07.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Respondent/ Corporate-debtor :Mr. Anirudh Deshmukh,  
Advocate.**

**ORDER**

Heard the submissions made by the Learned Counsel for the Corporate-debtor. None appeared on behalf of Operational-creditor/Petitioner at the time of Virtual Hearing of the matter. In the interest of justice, matter is adjourned to 08.01.2021. Registry may serve notice to the Operational-creditor by e-mail as well as speed post denoting the fact if they do not represent themselves or through their Counsel the petition will be dismissed.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**

(Meenu)